

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 1299 OF 2003

ALLAHABAD, THIS THE 30th DAY OF OCTOBER, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MR. D. R. TIWARI, MEMBER (A)

Badri Prasad Tripathi,
son of Late Hari Bharan Tripathi,
Officiating Postmaster, Allahabad,
Kutcheri Head Post Office, Allahabad.

.....Applicant

(By Advocate : Shri Sumeet Kumar)

V E R S U S

1. Union of India through the Secretary, Ministry of Communication, Department of Posts, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Post Master General, Allahabad Region, Allahabad.
4. Senior Superintendent of Post Offices, Allahabad Division, Allahabad.
5. Shri V.K. Shukla, Assistant Postmaster, (Accounts) & Officiating Deputy Postmaster, (HSG-I), Allahabad Head Post Office, ALLAHABAD.
6. Shri S.C. Verma, Assistant Post Master, (Accounts) & Officiating Deputy Post Master, (HSG-I), Allahabad Kutcheri Head Post Office, Allahabad.

....Respondents

(By Advocate : Shri R.C. Joshi for respondent Nos. 1 to 4)

O R D E R

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this Original Application, filed under section 19 of

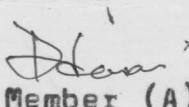


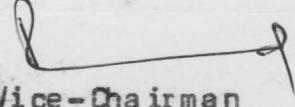
Administrative Tribunals Act, 1985, the applicant has prayed for quashing the posting orders dated 26.02.2003 and 29.09.2003 in favour of respondent Nos. 5 and 6. He has also prayed for a direction to respondent No.2 to issue correct Gradation List of HS Gr.II/PA's(BCR) of Post Office in U.P. Circle circulated vide letter dated 25.10.2002.

2. Learned counsel for the applicant submitted that before coming to this Tribunal, applicant submitted representations, ^{which are} ~~is~~ filed as Annexure Nos.13, 14 and 15 but they are still pending and have not been decided by the respondents. The last representation was made on 15.10.2003.

3. Considering the facts and circumstances, in our opinion, the ends of justice will be served if respondent No.2 is directed to consider and decide the representation of the applicant by a reasoned order within 3 months from the date a copy of this order is filed. It is further provided that respondent No.2 shall give hearing to the respondent Nos. 5 & 6 also before deciding the representation for alteration of gradation list. It shall also be open to the applicant to make an application for interim order during the pendency of their representation, which shall be considered and decided within a week.

4. Subject to aforesaid directions, the O.A. is disposed of. No order as to costs.


Member (A)


Vice-Chairman

shukla/-